

**Central Administrative Tribunal
Principal Bench**

OA No. 3117/2015

New Delhi, this the 11th day of March, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A.K. Bishnoi, Member (A)**

D.P. Yadav
 S/o late Sh. Amrit Pal Yadav
 Aged about 63 years
 Retired as Assistant
 Ministry of Rural Development
 Krishi Bhawan, New Delhi
 R/o H.No. 1125, Gali No. 9A
 Lakhpat Part II Colony
 Meethapur Extn. Badarpur
 New Delhi-110044.Applicant

(By Advocate : Sh. M.K. Bhardwaj)

Versus

Union of India & Ors. through

1. The Secretary
 Ministry of Rural Development
 Department of Rural Development
 Krishi Bhawan, New Delhi.
2. Ministry of Science and Technology
 Department of Bio Technology
 Through its Secretary
 Block No. 2, CGO Complex
 New Delhi.
3. The Department of Personnel & Training
 Through its Secretary
 North Block, New Delhi.
4. The Department of Expenditure
 Ministry of Finance
 Through its Secretary
 South Block, New Delhi.Respondents

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-



This OA is filed challenging the orders dated 01.12.2014 and 06.07.2015 and to declare the action of the respondents in reducing the pay of the applicant, as illegal and arbitrary. Consequential reliefs are also claimed.

2. The respondents have filed their reply opposing the OA.
3. Sh. M.K. Bhardwaj, learned counsel for the applicant submits that during the pendency of the OA, the respondents issued OM dated 28.09.2018, which shall form part of the record of this OA, laying down certain guidelines as to the fixation of pay scales for the employees like the applicant and if the same is implemented, the grievance of the applicant stands redressed.
4. We, therefore, dispose of the OA directing the respondents to take necessary steps as provided for under the OM dated 28.09.2018, vis-a-vis the applicant, within a period of two months from the date of receipt of a copy of this order. There shall be no order as to costs.

(A.K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/ns/